

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No. 16/Chd/HP/2018

In the matter of:

M/s Sourabh Bio Tech

...Petitioner-Operational Creditor

Versus

GPI Textiles Ltd.

...Respondent-Corporate Debtor

Present: Mr. Rishabh Gupta, Advocate for the petitioner.

Notice of this petition to the respondent-corporate debtor for 13.02.2018 to show cause as to why this petition be not admitted with direction to file reply, if any, at least three days before the date fixed. The petitioner is directed to collect notice from the Registry and send the same alongwith copy of complete petition and the entire Paper Book by Speed Post as well as at the e-mail address of the corporate debtor available on the Master Data immediately and to file affidavit of service alongwith postal receipt and copy of the e-mail and tracking report at least three days before the date fixed.

The petitioner shall also file tracking report with regard to the postal receipt dated 09.01.2018 vide which copy of the petition was despatched to the corporate-debtor, within a week.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

January 19, 2018
arora